

State Vs. Madan Lal & Sunil Thapliyal
FIR No. 2/2020
PS AC Branch

28.05.2020

Present: Sh. Manoj Sonkar and Ms. Parul Sharma, counsels for accused Madan Lal and Sunil Thapliyal.
IO Sh. Bhagwan Singh.

In view of the prevailing pandemic of COVID-19 as per the directions of Hon'ble High Court and Ld. District & Sessions judge, Rouse Avenue District Courts, the applications of applicants/accused persons are being heard through video conferencing using CISCO-WEBEX App from my own residence. The scanned copy of application and VC link has been sent by the Court Official deputed by Ld. District & Sessions Judge.

There are two separate applications for furnishing bail bonds. The scanned copy of bail bonds is annexed to the applications.

Ld. ASJ Sh Shailender Malik has extended the bail and directed that the bonds be furnished before the Ld. CMM/ Ld. ACMM, Rouse Avenue District Courts.

Therefore, it is directed that the IO shall receive the bail bonds in original, verify the same as well as bail orders and thereafter submit his report to this court through e-mail on 30.05.2020. IO shall retain the bail bonds till the court resumes normal functioning and shall file the same alongwith chargesheet/supplementary chargesheet.

List on 30.05.2020.

Harjyot Singh Bhalla
Duty MM/CMM/RADC/New Delhi
28.05.2020